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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 24/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.05.2017**

Name of the Company:

Capital Partners

V/s.

Reliance Defence & Engineering Ltd.

Section of the Companies Act:

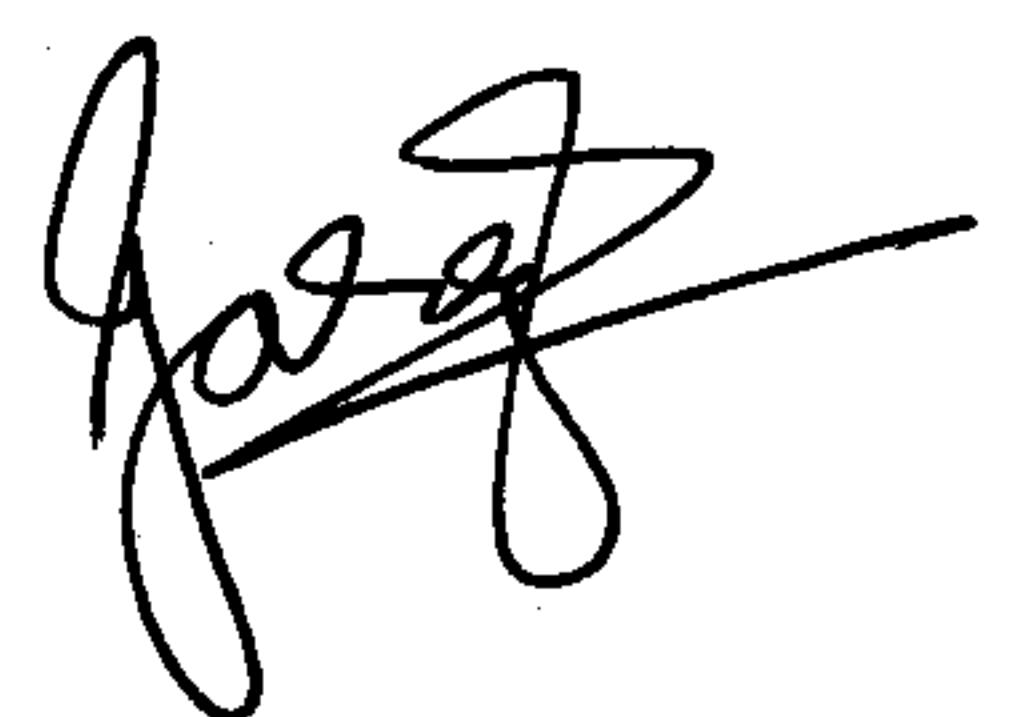
Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	NAVIN PAHWA	ADV.	PETITIONER	1
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FOR

2.	GARGI VYAS			
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ORDER

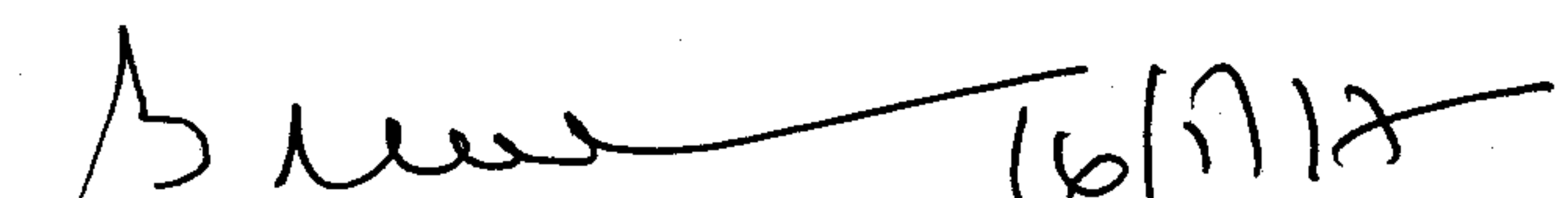
Learned Advocate Mr. Navin Pahwa with Learned Advocate Ms. Gargi Vyas present for Petitioner/ Operational Creditor. None present for Corporate Debtor.

Copy of the petition sent to the Corporate Debtor. Date of hearing of the petition not informed to the Corporate Debtor.

Petitioner shall file the documents to show that Mr. Sunil Tandon is the authorised signatory.

Petitioner is directed to issue notice of date of hearing and serve copy of this order on the Corporate Debtor and file proof of service.

List the matter on 19.05.2017 for hearing before admission.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 16th day of May, 2017.